

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.212
Appeal/28(AHM)2022

Proceedings under Section 252(3) of Co. Act, 2013

IN THE MATTER OF:

Yogendra Singh Erstwhile Director of Company (Malimbus
Engineering Services & Solutions Pvt Ltd)
V/s
Registrar of Companies, Gujarat

.....Applicant

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rushabh Shah, PCS a.w Yogendra Singh (party in
person)
For the Respondent : Ms. Rupa Sutar, Dy. RoC
For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta

ORDER

The relief sought in the application is not proper. This has resulted in discomfort for RoC to file a reply. PCS for the applicant is directed to file fresh affidavit.

List for further consideration on 12.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)